

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 221 OF 2018 &
IA NO. 1087 OF 2018

Dated: 15th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Gujarat Urja Vikas Nigam Limited

... **Appellant(s)**

Vs.

M/s Tarini Infrastructure Limited & Ors.

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Mr. Shubham Arya

Counsel for the Respondent (s) : Mr. Hemant Singh
Mr. Tushar Srivastava
Ms. Jyotsna Khatri for R-1

Ms. Jaikriti S. Jadeja
Mr. Maulik Nanavati for R-2

Mr. Pallav Mongia
Mr. Abhinav Goyal for R-4

ORDER

Admit.

The learned counsel, Ms. Jaikriti S. Jadeja and Mr. Pallav Mongia accept notice on behalf of the Respondent Nos. 2 and 4 respectively.

Further, the learned counsel appearing for the Respondent Nos. 2 and 4 pray for four weeks time to file their reply in the matter. The learned counsel, Mr. M.G. Ramachandran, appearing for the Appellant also prays for four weeks time thereafter to file his rejoinder to the reply to be filed by the learned counsel appearing for the Respondent Nos. 2 and 4. The learned counsel, Mr. Hemant Singh, appearing for the first Respondent also prays for two weeks time to file his reply in this case.

Submissions made by the learned counsel appearing for the Respondent Nos. 1, 2 and 4 and the Appellant, as stated supra, are placed on record.

The learned counsel appearing for the first Respondent is permitted to file his reply in this matter by 29.11.2018, after duly serving copy to the learned counsel for the appearing parties. Four weeks time is granted to the learned counsel appearing for the Respondent Nos. 2 and 4 to enable them to file their respective reply in the matter. They may do so by 13.12.2018, after duly serving copy to the learned counsel appearing for the Appellant and, thereafter, learned counsel appearing for the Appellant is permitted to file his rejoinder to the reply to be filed by the learned counsel appearing for the Respondent Nos. 2 and 4 by 10.01.2019, after duly serving copy to the appearing respondents.

List this matter on **17.01.2019**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member